

and indicate growing convergence with previous year's activity levels. However, data referred to in part (d), is not centrally maintained.

Political prisoners lodged in jails

393. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of political prisoners that are currently under trial in jails across the country; and

(b) the total number of convicted political prisoners currently lodged in jails across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) This information is not maintained by National Crime Records Bureau (NCRB), which compiles prison statistics reported to it by States and Union Territories, and publishes it in its annual report 'Prison Statistics India'.

(b) Does not arise in view of reply to part (a) above.

Cases registered under anti-terror laws

394. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases that have been registered under Anti-terror laws in the past three years;

(b) the total number of people arrested under anti-terror laws in the past three years;

(c) the total number of cases under Anti-terror laws where the trial has commenced; and

(d) the total number of cases under Anti-terror laws where one year has elapsed since registration of FIR but Chargesheet in yet to be filed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. However, National Crime Records Bureau (NCRB) is the Central Agency which compiles the data on crimes as reported